

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/116(KB)2024
IA(I.B.C)/1317(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH JULY 2024

IN THE MATTER OF	INDIAN BANK VS KAILASH CHAND SARAF PERSONAL GUARANTOR OF M/S. S.G.STRIPS
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kr. Ray, Adv.] For the Financial Creditor

Ms. Rituparna Sanyal, Adv.]

Ms. Zeba Khan, Adv.]

Ms. Muskan Saha, Adv.]

Ms. Shreya Choudhary, Adv.] For the Resolution Professional

Mr. Mohammad Lutful Kabir] RP-in-Person

ORDER

1. Ld. Counsel appearing on behalf of the financial creditor present. Ld. Counsel/Authorised Representative appearing on behalf of the resolution professional present.
2. None appears on behalf of the Personal Guarantor.
3. **IA(I.B.C)/1317(KB)2024:**
 - a. As a last chance is given to the Personal Guarantor to make an appearance and to raise an Objection to the Report of the RP, **failing which an adverse inference would be drawn against the Personal Guarantor.**
 - b. Let a copy of this petition be served to the Resolution Professional.
4. List this matter for further consideration on **19.08.2024** had already posted.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.